

LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

The Goa Municipalities (Amendment) Bill, 2007

(Bill No. 11 of 2007)

(As passed by the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT, ASSEMBLY HALL, PORVORIM, GOA MARCH, 2007

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further to amend the Goa Municipalities Act, 1968 (Act 7 of 1969). Be it enacted by the Legislative Assembly of the State of Goa in the Fifty-eighth Year of the Republic of India as follows:-

1. Short title and commencement.— (1) This Act may be called the Goa Municipalities (Amendment) Act, 2007.

(2) It shall come into force at once.

2. Amendment of section 9.— In section 9 of the Goa Municipalities Act, 1968 (Act 7 of 1969) (hereinafter referred to as the "principal Act"),-

(i) in sub- section (1), for clause (2), the following clause shall be substituted, namely:-

"(2) in every Council, seats shall also be reserved for Scheduled Caste, Scheduled Tribe and Other Backward Class and for women belonging to Scheduled Caste as the case may be, the Scheduled Tribe and Other Backward Class as provided in sub-section(2)."; (ii) in sub-section (2),

(a) in clause (b),-

(i) for the expression "Scheduled Castes or the Scheduled Tribes", the expression "Scheduled Castes, Scheduled Tribes or the Other Backward Class" shall be substituted;

(ii) for the expression "of the Scheduled Castes or of the Scheduled Tribes", the expression "of the Scheduled Castes, Scheduled Tribes or of the Other Backward Class" shall be substituted;

(b) in clause (c),-

(i) for the expression "for Scheduled Castes, the Scheduled Tribes", the expression "for Scheduled Castes, Scheduled Tribes or the Other Backward Class" shall be substituted;

(*ii*) for the expression "Scheduled Castes or of the Scheduled Tribes", the expression "Scheduled Castes, Scheduled Tribes or of the Other Backward Class" shall be substituted;

3. Amendment of section 10.-- In section 10 of the principal Act,-

(i) in the heading, for the expression "SCHEDULED CASTES AND SCHEDULED TRIBES", the expression "SCHEDULED CASTES, SCHEDULED TRIBES AND OTHER BACKWARD CLASS" shall be substituted; (ii) in sub-section (1),-

(a) for the expression "Schedule Castes or Scheduled Tribes", the expression "Scheduled Castes, Scheduled Tribes or the Other Backward Class" shall be substituted;

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(b) for the expression " those castes or, as the case may be, of those Tribes", the expression "those Castes or Tribes, or as the case may be, of those class" shall be substituted;

(*iii*) in sub-section (4), for the expression "Scheduled Castes or Scheduled Tribes", the expression "Scheduled Castes, Scheduled Tribes or Other Backward Class" shall be substituted.